

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 2

CP(IB) No. 179/Chd/Hry/2024

IN THE MATTER OF:

Catalyst Trusteeship Ltd.

...Petitioner

Vs.

Sunbeam Lightweighting Solutions Pvt. Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 08.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Anirudh Gambhir, Advocate

ORDER

The present petition has been filed under Section 7 of the IBC 2016 against the respondent/corporate debtor, for initiation of the CIRP based on the debenture trustee appointment agreement. The learned counsel for petitioner is directed to file a one-page note detailing about the authorization, cause of action, and amount claimed in a tabular form within one week. Let the matter be listed on 01.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja